

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 579
(To be answered on the 22nd July 2021)**

RCS FEES

579. SHRI A.K.P. CHINRAJ

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether RCS fee needs to be paid by passengers or Airline operators and if so, whether it is mandatory for passenger to pay RCS fees;
(b) the details of the trust deed of Regional Air Connectivity Fund Trust (RACFT); and
(c) whether Regional Connectivity Fund (RCF) levy per departure is collected from passenger or Airline opertor other than category II/ category IIA routes and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): The Government of India is collecting levy of Rs. 5000/- per flight on scheduled domestic flights on routes other than category II/IIA, Regional Connectivity Scheme (RCS) routes and for the aircraft below 80 seats to fund the Regional Connectivity Scheme-UDAN (Ude DeshKa Aam Nagrik).

The airlines pay a levy of Rs 5000/- per departure out of their revenue including the sale of tickets.

Regional Air Connectivity Fund Trust (RACFT) has been created under Section 64 of Indian Trusts Act, 1882 and subsequently registered under Section 12AA read with Section 12A of the Income Tax Act, 1961 for management of the RCS-UDAN funds. Routes connecting stations in North-Eastern Region, Himachal Pradesh, Uttarakhand, Union Territories of Jammu & Kashmir, Ladakh, Andaman & Nicobar Islands, Lakshadweep Islands are classified as Category-II. Routes within the North-Eastern Region, Himachal Pradesh, Uttarakhand, Union Territories of Jammu & Kashmir, Ladakh, Andaman & Nicobar Islands, Lakshadweep Islands and Cochin-Agatti-Cochin are classified as Category- IIA.
